

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 466/2024

(Arising out of impugned final judgment and order dated 28-11-2023 in CRLRC No. 1775/2023 passed by the High Court of Judicature at Madras)

EDAPPADI K. PALANISAMY

Petitioner(s)

VERSUS

K.C. PALANISAMY

Respondent(s)

(FOR ADMISSION and I.R. and IA No.7019/2024-EXEMPTION FROM FILING O.T. )

Date : 19-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s)

Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Gowtham Kumar, Adv.  
Mr. Prabhu V, Adv.  
Mr. Vishwaditya Sharma, Adv.  
Mrs. Lakshmi Rao, Adv.  
Mr. Balaji Srinivasan, AOR

For Respondent(s)

Mr. K. K. Venugopal, Sr. Adv.  
Mr. Sidharth Luthra, Sr. Adv.  
Ms. Ranjeeta Rohatgi, AOR  
Mr. Aditya Ganju, Adv.  
Mr. Aquib Ali, Adv.  
Mr. Vishal Banshal, Adv.  
Mr. Ayush Kaushik, Adv.  
Mr. Sougat Pati, Adv.  
Mr. Suhail Ahmed, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Leave granted.
2. Until further orders, there shall be stay of impugned order passed by the High Court.

(NARENDRA PRASAD)  
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)  
COURT MASTER (NSH)